

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 239
TO BE ANSWERED ON 24.07.2024**

EMERGENCY QUOTA FOR TRAIN

239. SHRI MATHESWARAN V S:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Emergency Quota (EQ) requests received for train No. 02570 on 20.04.24 was maintained in the Commercial office, Northern Railway for three months as per Commercial Circular (No.2010/TG-I/14/P) 10 of 2011, dated 09.02.2011 issued by Railway Board, if not, the reasons therefor;

(b) the list of persons against whom EQ was released for the Train No. 02570 starting on 20.04.24 in sleeper class in Delhi Division;

(c) the list of persons along with official designation who requested for the EQ in Class 2A for the Train No. 12602 starting on 17.04.24 in Palakkad Division; and

(d) the list of persons against whom EQ was released and also provide under whose EQ request, seat was released to them for the Train No. 12602 Starting on 17.04.24 in class 2A in Palakkad Division ?

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING
AND ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (d):- A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 239 BY SHRI MATHESWARAN V S TO BE ANSWERED IN LOK SABHA ON 24.07.2024 REGARDING EMERGENCY QUOTA FOR TRAIN.

(a) to (d): In order to meet the urgent travel requirements of High Official Requisition (HOR) holders (which includes Central Government Ministers, Hon'ble Judges of Supreme Court/High Courts), Hon'ble Members of Parliament and other emergent demands, a limited number of berths/seats are earmarked as Emergency Quota in different classes of the trains. This quota is released in accordance with the priority as per 'warrant of precedence' and well-established practice being followed since long. At the time of allotment of accommodation, emergency quota is first allotted for self-travel of HOR holders/Members of Parliament, etc., strictly as per their inter-se seniority in 'warrant of precedence'. Thereafter, other requisitions received from various quarters are considered and the remaining quota is released taking into account various factors like official status of passengers travelling, nature of urgency like travelling on government duty, bereavement in the family, sickness, job interview, etc. Since a large number of requests are received from various quarters and are dealt with on day-to-day basis, details of requests received for release of accommodation out of Emergency Quota are only preserved as per extant guidelines.
